

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL Nos. E/1241-1242/2011-EX[SM]

(Arising out of Order-in-Original No. 28/COMMISSIONER/2010-11 dated 23/02/2011 passed by Commissioner of Central Excise, Customs & Service Tax, Noida)

M/s Coromandal Agrico Pvt. Ltd. (in Appeal No. E/1241/2011) &

Sh. M.L. Sachdeva (Plant Manager & Authorized Signatory)

(in Appeal No. E/1242/2011)

Appellant(s)

Vs.

Commissioner of Customs, Central Excise & Service Tax, Noida

Respondent(s)

Appearance:

Absent On Call

Shri Mohd Altaf (Asstt. Commr.) AR

for Appellant(s)

for Respondent(s)

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Date of Hearing : 13/09/2018

Date of Decision : 13/09/2018

FINAL ORDER NOs **72192-72193 / 2018**

Per: Archana Wadhwa

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. I also find that the matter has been repeatedly coming up on Board and the appellants were unrepresented on all the dates. It seems that the appellants are not interested in

pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellants to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Ankit